NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.114/(MAH)/2009 CA No. 83/2016 & 324/2014

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE PARTIES: Mr. D. H. Narayansa

V/s.

M/s. Aries Agro Vet Associates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1) S. P. D. HONDALE Adv. for Respect 2(a) Solvendale

COMMON ORDER

GA Nos. 324/2014 & 83/2016 in TCP No.114/39/398/CLB/MB/MAH/2009

TCP No.118/163/CLB/MB/MAH/2012

- 1. The Learned Counsel of both the sides are present.
- 2. The question about maintainability is heard. Order shall be pronounced.
- 3. The Application CA No. 324/2014 is heard. Order shall be pronounced.
- 4. The Application CA No. 83/2016 pertaining to the expenditure for the maintenance of the building is yet to be decided. Therefore, adjourned to 06.04.2017. To be fixed along with CP 114/2009 and 118/2012. Date is duly communicated to both the sides.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

07.03.2017.